

**Relief and assistance provided to civil
j personnel and labourers disable or
killed during war operations**

457-A. SHRI SYED NIZAM-UD-DIN :
j SHRI LEONARD
SOLOMAN SARING:

WUI the Minister of FINANCE be pleased to state the nature of relief and assistance , which are being provided to the civil personnel and labourers disabled, or to the families of those killed. during war operations ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : Families of civilian Government servants who are killed in war operations, are entitled to family pension, family gratuity, and children's allowance. The rates at which these benefits are admissible in such cases are substan-1 tially higher than those under Extraordinary Pension Rules which apply when the death | of a Government servant is attributable to 'risk of office' or 'special risk of office'. In addition, education allowance is also admissible, the rate of which is thie same as under the Extraordinary Pension Rules.

Civilian Government servants who are disabled in war operations are entitled to; War Injury Pension, at rates which are substantially higher than in cases of injury covered by the Extraordinary Pension Rules.

For workers covered by Workmen's Compensation Act and other similar enactments also, the same benefit as detailed above, are admissible. If the amount so admissible is less than compensation under the relevant Acts, the worker has a right to receive also an amount equal to the difference.

†Transferred from the 27th May, 1976 (Previously numbered as Unstarred Question No. 578)

PAPERS LAID ON THE TABLE

**L The Central Excise (Fourteenth
(Amendment) Rules, 1976.**

**n. Notification of the Ministry of Finance
(Department of Revenue and Banking)
under section 159 of the Customs Act,
1962, and related papers.**

**ni. Notifications of the Ministry of Fin-
ance (Department of Revenue and
Banking)**

THE MINISTER OF REVENUE AND BANKING (SHRI PRANAB MUKHER-IEE) : Sir, I beg to lay on the Table :he following papers :—

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Banking) Nonfication G.S.R. No. 658, dated the 8th May, 1976, publishing the Central Excise (Fourteenth Amendment) Rules, 1976, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. *Sec* No. LT-10879/76]

II. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Banking), under section 159 of the Customs! Act, 1962:

(a) Notifications G.S.R. Nos. 331 (E) and 332(E), dated the 12th May, 1976. [Placed in Library. *See* No. LT-10896/76]

(b) Notification G.S.R. No. 338 (E), dated the 14th May, 1976. [Placed in Library. *See* No. LT-10921/76]

(c) Notification G.S.R. No. 680 dated the 15th May, 1976.[Placed in Library. *See* No. LT-10921/76]

(d) Notification G.S.R. No. 681, dated the 15th May, 1976. [Placed in Library. *See* No. LT-10897/76]

(ii) Explanatory Memoranda (in English and Hindi) on the Notifications mentioned at (a), (b) and (d) above. [Placed in Library. See No. LT-10897/76].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Banking), together with Explanatory Memoranda thereon :—

(i) Notifications G. S. R. No. 333 (E) to 337(E), dated the 12th May, 1976. [Placed in Library. See No. LT-10898/76]

(ii) Notification G.S.R. Nos. 682 and 683, dated the 15th May, 1976. [Placed in Library. See No. LT-10899/76].

(iii) Notification G.S.R. No. 342(E), dated the 17th May, 1976. [Placed in Library. See No. LT-10922/76]

Notifications of the Government of Tamilnadu under the proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE) : Sir, I beg to lay on the Table :

1. A copy each of the following Notifications of the Government of Tamil Nadu, under sub-section (A) of section 119 of the Tamil Nadu Cooperative Societies Act, 1961, read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu :—

(i) Notification G. O. Ms. No. 451, Cooperation, dated the 29th October, 1975 publishing an amendment to the Tamil Nadu Co-operative Societies Rules, 1963.

(ii) Notification G.O. Ms. No. 4S8, Cooperation, dated the 19th November, 1975, publishing amendments to the

Tamil Nadu Cooperative Apex Societies (Management and Conduct of Elections) Rules, 1974.

(iii) Notification G.O. Ms. No. 541, Cooperation, dated the 17th December, 1975, publishing an amendment to the Tamil Nadu Cooperative Societies Rules, 1963.

(iv) Notification G.O. Ms. No. 595, Cooperation, dated the 31st December, 1975, publishing amendments to the Tamil Nadu Co-operative Societies Rules, 1963. [Placed in Library, for (i) to (iv) See No. LT-10907/76]

IL Statements (in English and Hindi) giving reasons for the delay in laying and for not laying simultaneously the Hindi version of the Notification mentioned at I(i) to (iv) above, [Placed in Library. See No. LT-10907/76]

I. Summary of Budget Estimates and actuals of the AIR INDIA for the years 1974-75 to 1976-77.

II. Summary of Budget Estimates and Actuals of the Indian Airlines- for the years 1974-75 to 1976-77.

III. Annual report (1974-75) on the work-ins; of the Commission of Railway safety.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH) : Sir, I beg to lay on the Table the following papers :—

I. A copy each (in English and Hindi) of the following papers, under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954 :—

(i) Summary of Budget Estimates for Revenue and Expenditure of the Air India for the year 1976-77.

(ii) Summary of Actuals for the year 1974-75, Budget Estimates and Revised Estimates for the year 1975-76, and Budget Estimates for the year 1976-77, of the Air India.